

**The Lok Sabha Re-assembled After Lunch at Four Minutes Past Fourteen of the Clock.**

[MR. DEPUTY SPEAKER *in the Chair*]

**PAPER LAID ON THE TABLE**

**Explanatory Statement Giving Reasons for Immediate Legislation by Foreign Trade (Department and Regulation) Ordinance, 1992**

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Trade (Development and Regulation) Ordinance, 1992, under rule 71(2) of the Rules of Procedure and conduct Business in Lok Sabha.

[Placed in library, See No LT.-2111/92]

**Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No 8 of 1992) Capital Issues (Control) Repeal Ordinance of 1992 (No 9 of 1992) etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Foreign Exchange Conservation (Travel) Tax Abolition Ordinance, 1992 (No. 8 of 1992) promulgated by the President on

the 29th May, 1992.

[Placed in library. See No.LT 2112/92]

- (2) The Capital Issues (Control) Repeal Ordinance, 1992 (No. 9 of 1992) promulgated by the President on the 29th May, 1992

[Placed in library See No LT -2113/93]

- (3) The Special Court (Trial of Offences Relating to Transactions in Securities) Ordinance, 1992 (No.10 of 1992) Promulgated by the President on the 6th June 1992

[Placed in library See No LT-2114/92]

- (4) The Foreign Trade (Development and Regulation) Ordinance, 1992 (No.11 of 1992) promulgated by the President on the 19th June 1992.

[Placed in library See No. LT -2115/92]

**Review on the Working of and Annual Report of Paradeep Phosphates Ltd., Bhubaneswar for 1990-91 and Statement for Alloy in Laying those Papers.**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) section 619A of the Companies Act, 1956:-
  - (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1990-91.